

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification
Jammu, 6th of May, 2021

s.o /64 -In the Excise policy 2021-22, notified Vide S.O 114 Dated 31 March 2021, amendments are made as following :-

1. Insertion of Clause 27 after Clause 26.

Clause 27. Force Majeure- 'If the liquor trade in the Union Territory of Jammu and Kashmir is shutdown due to Government mandated/instituted lockdowns owing to Covid 19 pandemic surge, Excise Department shall be at liberty to consider exempting the liquor traders from their revenue obligations to the extent it is payable for the period of closure of trade'

2. The existing Clause 27 in the excise Policy 2021-22 shall be renumbered as Clause 28.

By order of the Lieutenant Governor.

Sd/-
(Dr.Arun Kumar Mehta), IAS
Financial Commissioner to Government,
Finance Department

Dated: 06 05 - 2021

No: Et/Estt/52/2020

Copy to the:-

1. Advocate General, J&K High Court, Jammu/Srinagar
2. All Financial Commissioners.
3. All principal secretaries to Government.
4. Principal Secretary to Hon'ble Lt. Governor.
5. Joint Secretary (J&K), Ministry of Home Affairs, GOI, New Delhi
6. Principal Resident Commissioner, J&K Government, New Delhi
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar.
9. Commissioner, State Taxes Department, J&K, Srinagar.
10. Pvt. Secretary to Chief secretary.
11. Pvt. Secretary to the Financial Commissioner, Finance department.
12. Government Order file/Stock file/Incharge Website Finance/GAD.


(Shafqat Ali Keen)
Under secretary to Government